

## Notifications and Orders

**(131) Directions regarding conversion of industrial sites into commercial activity** - In exercise of powers conferred under section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh hereby issues the following directions regarding conversion of industrial sites into commercial activity' under the scheme "Chandigarh Conversion of Land Use of Industrial Sites into Commercial Activity/Services in Industrial Area, Phase-I and II, Chandigarh Scheme, 2005" notified,—vide No 28/8/ 51-UTFI(3)-2005/6658, dated 19th September, 2005:—

1. On conversion from industrial site into commercial activity, the purpose, requirement of water supply, drinking and for other uses shall be intimated separately.
2. On conversion from industrial site into commercial activity, what will be the expected discharge into sewerage system.
3. The expected requirements of electricity load.
4. In future, all plans including building plans for conversion of industrial site into commercial activity- shall be submitted with the Estate Office and not directly in the office of the Chief Architect. The Estate Officer shall forward the cases to the Chief Architect with their comments and site report within seven days.
5. As per guidelines of the Government of India, the environment impact study is to be carried out and the clearance from the competent authority is required. No plans shall be cleared unless the clearance from the competent authority is received, failing which this will be ascertained from the Department of Environment.

The Estate Officer, U.T., Chandigarh, being the Nodal Agency for the conversion of Industrial Sites into Commercial Activity shall ensure to procure these information. In addition, wherever conversion has already been allowed, the abovesaid information may also be collected from them in order to provide/plan requisite infrastructure. The applicants who have already been allowed conversion, the information may be obtained from them within 15 days and the same be sent to Municipal Corporation, Chandigarh for further necessary action.

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